

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 914/(MAH)/2017  
CA No.

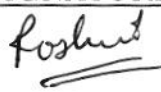
CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017

NAME OF THE PARTIES: Indian Steel Corporation Ltd.  
V/s.  
Kandla Steel Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Roshni Gargua ilb Pravin Mehta & Mehta and associates for the Petitioner.	Advocate	

**ORDER**

**T.C.P. No. 914/I&BP/NCLT/MB/MAH/2017**

1. The Learned Representative for the Petitioner stated that the Petition is transferred from the Hon'ble High Court filed under the provisions of Section 433(e) of the Companies Act, 1956.
2. The Petitioner is directed to comply the formalities of Service of Form No. 5 and Notice of Demand to the Respondents under the Code on or before 30<sup>th</sup> May, 2017.
3. On completions of the directions the matter is now listed for hearing on **10.07.2017**.

**Dated: 02.05.2017**

sd/-  
**M.K. Shrawat**  
**Member (Judicial)**